

**GOVERNMENT OF INDIA  
ROAD TRANSPORT AND HIGHWAYS  
LOK SABHA**

UNSTARRED QUESTION NO:3344  
ANSWERED ON:28.07.2009  
EXPRESSWAY AUTHORITY  
Dharmshi Shri Babar Gajanan

**Will the Minister of ROAD TRANSPORT AND HIGHWAYS be pleased to state:**

- (a) whether the Union Government proposes to set up a separate Expressway Authority;
- (b) if so, the modalities and the reasons therefor;
- (c) the time by which a final decision is likely to be taken in the matter;
- (d) the length of expressways under construction at present, State-wise;
- (e) the length of expressways constructed during each of the last three years and the current year, State-wise; and
- (f) the steps taken/proposed to be taken by the Government for early commencement/ completion of work of the above expressways?

**Answer**

THE MINISTER OF STATE IN THE MINISTRY OF ROAD TRANSPORT & HIGHWAYS (SHRI R.P.N. SINGH)

(a) to (c) In the Eleventh Five Year Plan, it has been recommended to consider establishing an Expressways Authority of India to formulate and implement a Master Plan for 15600 km of access-controlled expressways for high – density corridors while simultaneously expediting construction of 1000 km of expressways under National Highway Development Project (NHDP) Phase VI to provide unhindered, high-speed, and safe movement of traffic. However, no final decision has been taken so far.

(d) to (e) Government has approved following four projects on Build, Operate and Transfer (BOT) basis for which alignments are almost finalized and feasibility studies have been undertaken.

Project	States
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Vadodara to Mumbai	Gujarat and Maharashtra
Delhi to Meerut	Delhi and U.P.
Bangalore to Chennai	Karnataka, Andhra Pradesh and Tamil Nadu
Kolkata to Dhanbad	West Bengal and Jharkhand

(f) After completion of feasibility study, preparation of detailed land plan schedules along the alignment is undertaken and the process of land acquisition initiated. The bidding process is initiated approximately one year before the completion date of land acquisition so that award of concession and financial close of the project as well as acquisition of entire land are accomplished simultaneously.